

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2733**

TO BE ANSWERED ON THE 1ST AUGUST, 2017/ SHRAVANA 10, 1939 (SAKA)

REPORT ON LYNCHING INCIDENTS

2733. SHRIMATI RANJEET RANJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union and the State Governments have received any intelligence reports indicating a possible upsurge in lynching, vigilantism and mob attacks, if so, the details thereof and the action taken thereon;

(b) if not, whether the Government has asked for such reports and if so, the details thereof;

(c) whether the Union Government has directed the States witnessing such incidents to submit status report in this regard, if so, the details thereof and the response of the States along with action taken by the Government thereon; and

(d) whether most of the perpetrators in the said cases have been released on bail, if so, the details thereof along with the number of accused absconding, State-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d): National Crime Records Bureau (NCRB) maintains data on offences promoting enmity between different groups on ground of religion, race, place of birth etc. (Section 153A & 153B of IPC) and State/UT-wise cases during 2014-2015 is at Annexure. 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property rest primarily with the respective State Governments. The State Governments are competent to deal with such offences under the provisions of law.

State/UT-wise Cases reported under Offences promoting enmity between different groups (Section 153 A 153 B IPC) during 2014-2015

SL	State/UT	2014			2015		
		Total Offences Promoting Enmity Between Different Groups	Promoting enmity between different groups on ground of religion, race, place of birth, etc (Sec.153A IPC)	Imputation, assertions prejudicial to national integration (Sec.153B IPC)	Total Offences Promoting Enmity Between Different Groups	Promoting enmity between different groups on ground of religion, race, place of birth, etc (Sec.153A IPC)	Imputation, assertions prejudicial to national integration (Sec.153B IPC)
		(A+B)	A	B	(A+B)	A	B
1	Andhra Pradesh	21	21	0	49	26	23
2	Arunachal Pradesh	0	0	0	2	2	0
3	Assam	0	0	0	1	1	0
4	Bihar	0	0	0	1	1	0
5	Chhattisgarh	3	3	0	0	0	0
6	Goa	1	1	0	0	0	0
7	Gujarat	11	10	1	14	13	1
8	Haryana	3	3	0	7	6	1
9	Himachal Pradesh	0	0	0	2	1	1
10	Jammu & Kashmir	0	0	0	0	0	0
11	Jharkhand	0	0	0	9	9	0
12	Karnataka	46	46	0	46	46	0
13	Kerala	65	59	6	36	33	3
14	Madhya Pradesh	5	3	2	11	9	2
15	Maharashtra	33	31	2	35	34	1
16	Manipur	1	1	0	0	0	0
17	Meghalaya	0	0	0	0	0	0
18	Mizoram	1	1	0	0	0	0
19	Nagaland	0	0	0	0	0	0
20	Odisha	5	5	0	2	2	0
21	Punjab	0	0	0	2	1	1
22	Rajasthan	39	39	0	23	23	0
23	Sikkim	0	0	0	1	1	0
24	Tamil Nadu	16	16	0	41	41	0
25	Telangana	18	18	0	53	52	1
26	Tripura	0	0	0	0	0	0
27	Uttar Pradesh	26	25	1	60	51	9
28	Uttarakhand	4	3	1	6	6	0
29	West Bengal	20	20	0	18	15	3
	TOTAL STATE(S)	318	305	13	419	373	46
30	A & N Islands	1	1	0	0	0	0
31	Chandigarh	0	0	0	0	0	0
32	D&N Haveli	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0
34	Delhi UT	13	13	0	5	5	0
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	4	4	0	0	0	0
	TOTAL UT(S)	18	18	0	5	5	0
	TOTAL (ALL INDIA)	336	323	13	424	378	46

Source: Crime in India
